

tutes during the period from 1st April, 1975 to 31st March, 1977;

(b) the amount of duty involved in each exemption and the name and addresses of the parties benefited by such exemption and the reasons for grant of such exemptions;

(c) at whose initiative such special exemption notifications were issued; and

(d) the level of final decision to grant such exemptions taken?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGRAWAL): (a) to (d). During the period between 1st April, 1975 and 31st March, 1977 about 1200 ad-hoc exemptions orders under section 25(2) of the Customs Act, 1962 and Rule 8(2) of the Central Excise Rules, 1944 were issued. It is not possible to furnish the details regarding the amount involved in each exemption order, the name and address of the each party benefited by such exemption, initiator for each exemption and the level of decision making at which it was decided to grant ad-hoc exemption. The exercise involved in collecting this information is very time consuming and voluminous in nature. All these files are spread at number of places in the Central Board of Excise and Customs and some of them are even with outside agencies like Shah Commission. If the Hon'ble Member desires detailed information about specific party or parties, the information for the same can be collected and furnished.

Sale of Aga Khan's Bungalow

4264. SHRI BRLJ BHUSHAN TIWARI: Will the Minister of FINANCE be pleased to state:

(a) whether Aga Khan's bungalow (Mahal) at Walkeshwar was sold to the American Mission in Foreign Exchange;

(b) if so, the cost thereof; and

(c) whether the permission from the Reserve Bank of India had been obtained for the deal?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) No, Sir. However, negotiations are in progress for the sale of the site of the Muniwarabad Charitable Trust at Walkeshwar, Bombay (which till 1st December, 1972 formed part of the estate of late Prince Ali Khan) to the American Mission.

(b) the sale price of the site may be of the order of Rs. 89 lakhs.

(c) Permission of the Government of India and the State Government concerned is required in such cases.

जीवन बीमा निगम, लखनऊ में अनुसूचित जाति तथा अनुसूचित जनजाति के लिए उच्च ग्रेड सहायक के पद

4265. श्री रामलाल राही : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि

(क) क्या जीवन बीमा निगम, लखनऊ में अनुसूचित जातियों तथा अनुसूचित जनजातियों के लिए उच्च ग्रेड सहायक के प्रारक्षित पदों को जुलाई, 1977 में पदोन्नति द्वारा नहीं भरा गया जबकि उस विभाग में अपेक्षित ग्रहंता वाले अनुसूचित जातियों तथा अनुसूचित जनजातियों के अभ्यर्थी उपलब्ध हैं; यदि हां, तो उन्हें पदोन्नति न देने के क्या कारण हैं ?

(ख) क्या प्रारक्षित पदों को इन पदों पर मनमाने ढंग से नियुक्ति करने के लिए जानबूझ कर अनारक्षित घोषित किया गया था और क्या उन पर नियुक्ति कर ली गई है, यदि हां, तो इन नियुक्तियों की कसौटी क्या है और उसके लिए अंतरदायी अधिकारी कौन हैं; और

(ग) क्या सरकार का विचार अनुसूचित जातियों तथा अनुसूचित जनजातियों